

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP NO. 400/2005 IN OA NO. 2502/2003

This the 21st day of November, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J) HON'BLE MR. D.R.TIWARI, MEMBER (A)

Sh. Jitender Kumar and others

(By Advocate: Sh. B.S.Mainee)

Versus

- 1. Sh. M.K.Aggarwal Secretary, Railway Boards, Rail Bhawan, New Delhi.
- 2. Sh. V.N.Mathur General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Sh. Pradeep Kumar,
  Divisional Railway Manager,
  Northern Railway
  State Entry Road,
  New Delhi.

(By Advocate: Sh. V.S.R.Krishna and Sh. R.L.Dhawan)

## ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for respondents has submitted that the order of the Tribunal dated 21.4.2005 passed in OA-2502/2003 has been fully complied with and the respondents have passed a reasoned order dated 23.10.2003 which is filed along with a compliance affidavit. Counsel for applicant seeks a few days time to take instructions from the applicant but the order dated 21.4.2005 shows that the only direction was to reconsider the dereservation keeping in view para 203.3 of IREM Vol.I to take a fresh decision within 3 months and thereafter to consider the case of the applicants subject to

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the final outcome of promotion under unreserved category of dereservation for the post of Asstt. Engineer under 30% L.D.C.E. quota etc. The copy of the reasoned order filed, shows that the order has been fully complied with. Applicants, if still aggrieved, are free to take appropriate legal remedy against the order in accordance with law.

2. Having regard to the above facts, we are of the view that the present contempt petition may not be proceeded further. Accordingly, we dismiss the contempt petition and discharge the notices.

(D.R. TIWARI) Member (A)

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(M.A. KHAN) Vice Chairman (J)